

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION No.1424
TO BE ANSWERED ON 25.07.2017

Guidelines for Environmental Clearance

1424. SHRIMATI ANJU BALA

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) Whether the Government has approved “eco-friendly” guidelines framed by Dehradun-based Wildlife Institute of India (WII) that entails safeguards for animals and birds to speed up approval process of linear projects in wildlife areas;
- (b) If so, the details thereof;
- (c) whether the Government has notified Tribunal, Appellate Tribunal and other Authorities (Qualification, Experience and Other Conditions of Members) Rules 2017;
- (d) If so, the details thereof and its implications on the present rules;
- (e) whether the Government is planning to set up a databank of legislations that can aid in better conservation of flora, fauna and rivers in the country;
- (f) If so, the details thereof; and
- (g) The fresh steps/initiatives being taken by the Government for clean environment?

ANSWER

MINISTER FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE

(DR. HARSH VARDHAN)

- (a), (b) Yes, the Ministry of Environment, Forest & Climate Change has approved “**Eco-friendly Measures to Mitigate Impacts of Linear Infrastructures on Wildlife**” guidelines framed by the Wildlife Institute of India (WII), Dehradun. These guidelines provide standard template on structural and non-structural measures for mitigating the impact of roads, railway lines and power lines on wildlife including birds.
- (c), (d) Ministry of Finance, Department of Revenue has notified the Tribunal, Appellate Tribunal and other Authorities (Qualification, Experience and Other Conditions of Members) Rules 2017 (copy enclosed).

- (e), (f) Conservation of flora, fauna and rivers in the country is covered within the ambit of extent legislations which include the Forest (Conservation) Act 1980, Wildlife (Protection) Act 1972, Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act 1974, Biological Diversity Act 2002 and Rules and Regulations under these Acts. The Forest Service officers at the Central and the State levels are responsible for conservation and management of forests. Further the Botanical Survey of India and Zoological Survey of India are mandated with inventerisation and monitoring of flora and fauna of the country. The Namami Ganaga Programme, a flagship programme of the Government is aimed at effective pollution, conservation and rejuvenation of the National River Ganga.
- (g) Government has taken number steps for clean environment including promotion of afforestation through utilization of CAMPA funds, Urban Forest and School Nursery, Greening Highways, Railways and Banks of Ganga; Notification of eco-sensitive zones as buffer for protection around protected areas, installation of 24x7 real time air and effluent monitoring system pollution industrial units, upgradation of emission standards for many industries. Namami Ganga Scheme for cleaning of Ganga river, revamping of the waste management rules, revamping comprehensive environment pollution index (CEPI), launch of national air quality index, intensive conservation and management of mangroves and coral reefs, ratification of the Paris Climate Agreement with target of reducing emission intensively of the Indian economy, increase of non-fossil fuel share of energy mix and increasing the carbons sink.

MINISTRY OF FINANCE
(Department of Revenue)
NOTIFICATION

New Delhi, the 1st June, 2017

G.S.R. 514(E).—In exercise of the powers conferred by section 184 of the Finance Act, 2017 (7 of 2017), the Central Government hereby makes the following rules, namely: -

1. Short title, commencement and application.—(1) These rules may be called the Tribunal, Appellate Tribunal and other Authorities (Qualifications, Experience and other Conditions of Service of Members) Rules, 2017.

(2) They shall come into force on the date of their publication in the Official Gazette.

(3) These rules shall apply to the Chairman, Vice-Chairman, Chairperson, Vice-Chairperson, President, Vice-President, Presiding Officer, Accountant Member, Administrative Member, Judicial Member, Expert Member, Law Member, Revenue Member, Technical Member, Member of the Tribunal, Appellate Tribunal or, as the case may be, Authority as specified in column (2) of the Eighth Schedule of the Finance Act, 2017 (7 of 2017).

2. Definitions.—In these rules, unless the context otherwise requires, -

- (a) "Act" means an Act specified in column (3) of the Eighth Schedule of the Finance Act, 2017 (7 of 2017);
- (b) "Accountant Member", "Administrative Member", "Judicial Member", "Expert Member", "Law Member", "Revenue Member" or "Technical Member" means the Accountant Member, Administrative Member, Judicial Member, Expert Member, Law Member, Revenue Member or Technical Member of the Tribunal, Appellate Tribunal or, as the case may be, Authority appointed under the corresponding provisions of the Act;
- (c) "Appellate Tribunal", "Authority" or "Tribunal" has the same meaning as assigned to it in the corresponding provisions of the Act;
- (d) "Chairman" or "Chairperson" or "President" means the Chairman, Chairperson or President of the Tribunal, Appellate Tribunal or, as the case may be, Authority appointed under the corresponding provisions of the Act;
- (e) "Member" means the Accountant Member, Administrative Member, Judicial Member, Expert Member, Law Member, Revenue Member or Technical Member and includes the Chairman, Vice-Chairman, Chairperson, Vice-

Chairperson, Presiding Officer of the Security Appellate Tribunal, President or, as the case may be, Vice-President;

- (f) "Presiding Officer" means the Presiding Officer of the Security Appellate Tribunal appointed under section 15L of the Securities and Exchange Board of India Act, 1992 (15 of 1992), Presiding Officer of the Debt Recovery Tribunal appointed under sub-section (1) of section 4 of the Recovery of Debts due to Banks and Financial Institutions Act, 1993 (51 of 1993) and Presiding Officer of the Industrial Tribunal appointed by the Central Government under sub-section (1) of section 7A of the Industrial Disputes Act, 1947 (14 of 1947);
- (g) "Search-cum-Selection Committee" means the Search-cum-Selection Committee referred to in rule 4;
- (h) "Vice-Chairman" or "Vice-Chairperson" or "Vice-President" means the Vice-Chairman, the Vice-Chairperson or Vice-President of the Tribunal, Appellate Tribunal or, as the case may be, Authority;
- (i) words and expressions used herein and not defined but defined in the Act shall have the same meanings respectively assigned to them in the respective Acts.

3. Qualifications for appointment of Member.—The qualification for appointment of the Chairman, Chairperson, President, Vice-Chairman, Vice-Chairperson, Vice-President, Presiding Officer, Accountant Member, Administrative Member, Judicial Member, Expert Member, Law Member, Revenue Member, Technical Member or Member of the Tribunal, Appellate Tribunal or, as the case may be, Authority shall be such as specified in column (3) of the Schedule annexed to these rules.

4. Method of recruitment.—(1) The Chairman, Chairperson, President, Vice-Chairman, Vice-Chairperson, Vice-President, Presiding Officer, Accountant Member, Administrative Member, Judicial Member, Expert Member, Law Member, Revenue Member, Technical Member or Member of the Tribunal, Appellate Tribunal or, as the case may be, Authority shall be appointed by the Central Government on the recommendation of a Search-cum-Selection Committee specified in column (4) of the said Schedule in respect of the Tribunal, Appellate Tribunal or, as the case may be, Authority specified in column (2) of the said Schedule.

(2) The Secretary to the Government of India in the Ministry or Department under which the Tribunal, Appellate Tribunal or, as the case may be, Authority is constituted or established shall be the convener of the Search-cum-Selection Committee.

(3) The Search-cum-Selection Committee shall determine its procedure for making its recommendation.

(4) No appointment of Chairman, Chairperson, President, Vice-Chairman, Vice-Chairperson, Vice-President, Presiding Officer, Accountant Member, Administrative Member, Judicial Member, Expert Member, Law Member, Revenue Member, Technical Member or Member of the Tribunal, Appellate Tribunal or Authorities shall be invalid merely by reason of any vacancy or absence in the Search-cum-Selection Committee.

(5) Nothing in this rule shall apply to the appointment of Chairman, Chairperson, President, Vice-Chairman, Vice-Chairperson, Vice-President, Presiding Officer, Accountant Member, Administrative Member, Judicial Member, Expert Member, Law Member, Revenue Member, Technical Member or Member of the Tribunal, Appellate Tribunal or, as the case may be, Authority functioning as such immediately before the commencement of these rules.

5. Medical fitness.—No person shall be appointed as the Chairman, Chairperson, President, Vice-Chairman, Vice-Chairperson, Vice-President, Presiding Officer, Accountant Member, Administrative Member, Judicial Member, Expert Member, Law Member, Revenue Member, Technical Member or Member of the Tribunal, Appellate Tribunal or Authority, or a case may be unless he is declared medically fit by an authority specified by the Central Government in this behalf.

6. Resignation by a Member.—A Member may, by writing under his hand addressed to the Central Government, resign his office at any time:

Provided that the Member shall, unless he is permitted by the Central Government to relinquish office sooner, continue to hold office until the expiry of three months from the date of receipt of such notice or until a person duly appointed as a successor enters upon his office or until the expiry of his term of office, whichever is the earliest.

7. Removal of Member from office.—The Central Government may, on the recommendation of a Committee constituted by it in this behalf, remove from office any Member, who—

- (a) has been adjudged as an insolvent; or
- (b) has been convicted of an offence which, in the opinion of the Central Government, involves moral turpitude; or
- (c) has become physically or mentally incapable of acting as such a Member; or
- (d) has acquired such financial or other interest as is likely to affect prejudicially his functions as a Member; or
- (e) has so abused his position as to render his continuance in office prejudicial to the public interest:

Provided that where a Member is proposed to be removed on any ground specified in clauses (b) to (e), the Member shall be informed of the charges against him and given an opportunity of being heard in respect of those charges:

Provided further that the Chairperson or member of the National Company Appellate Tribunal shall be removed from office in consultation with the Chief Justice of India.

8. Procedure for inquiry of misbehavior or incapacity of the Member.—

(1) If a written complaint is received by the Central Government, alleging any definite charge of misbehavior or incapacity to perform the functions of the office in respect of a Chairman, Vice-Chairman, Chairperson, Vice-Chairperson, President, Vice-President, Presiding Officer, Accountant Member, Administrative Member, Judicial Member, Expert Member, Law Member, Revenue Member, Technical Member or Member, the Ministry or Department of the Government of India under which the Tribunal, Appellate Tribunal or, as the case may be, Authority is constituted or established, shall make a preliminary scrutiny of such complaint.

(2) If on preliminary scrutiny, the Ministry or Department of the Government of India under which the Tribunal, Appellate Tribunal or, as the case may be, Authority is constituted or established, is of the opinion that there are reasonable grounds for making an inquiry into the truth of any misbehavior or incapacity of a Chairman, Vice-Chairman, Chairperson, Vice-Chairperson, President, Vice-President, Presiding Officer, Accountant Member, Administrative Member, Judicial Member, Expert Member, Law Member, Revenue Member, Technical Member or Member, it shall make a reference to the Committee constituted under rule 7 to conduct the inquiry.

(3) The Committee shall complete the inquiry within such time or such further time as may be specified by the Central Government.

(4) After the conclusion of the inquiry, the Committee shall submit its report to the Central Government stating therein its findings and the reasons therefor on each of the charges separately with such observations on the whole case as it may think fit.

(5) The Committee shall not be bound by the procedure laid down by the Code of Civil Procedure, 1908 (5 of 1908) but shall be guided by the principles of natural justice and shall have power to regulate its own procedure, including the fixing of date, place and time of its inquiry.

9. Term of office of Member.—Save as otherwise provided in these rules, the Chairman, Chairperson, President, Vice-Chairman, Vice-Chairperson, Vice-President, Presiding Officer, Accountant Member, Administrative Member, Judicial Member, Expert Member, Law Member, Revenue Member, Technical Member or, as the case may be, Member shall hold office for a term as specified in column (5) of the said Schedule and shall hold the office up to such age as specified in column (6) in the said Schedule from the date on which he enters upon his office and shall be eligible for reappointment.

10. Casual vacancy.—(1) In case of a casual vacancy in the office of,—

(a) the Chairman, Chairperson, President, or Presiding Officer of the Security Appellate Tribunal, the Central Government shall have the power to appoint the senior most Vice-Chairperson or Vice-Chairman, Vice-President or in his absence, one of the Accountant Member, Administrative Member, Judicial Member, Expert Member, Law Member, Revenue Member, Technical Member, or Member of the Tribunal, Appellate Tribunal or, as the case may be, Authority to officiate as Chairperson, Chairman, President or Presiding Officer.

(b) the Chairperson of the Debts Recovery Appellate Tribunal, the Central Government shall have power to appoint the Chairperson of another Debts Recovery Appellate Tribunal to officiate as Chairperson and in case of a casual vacancy in the office of the Presiding Officer of the Debts Recovery Tribunal, the Chairperson of the Debts Recovery Appellate Tribunal shall have power to appoint the Presiding Officer of another Debts Recovery Appellate Tribunal to officiate as Presiding Officer.

11. Salary and allowances.—(1) The Chairman, Chairperson or President of the Tribunal, Appellate Tribunal or, as the case may be, Authority or the Presiding Officer of the Security Appellate Tribunal shall be paid a salary of Rs. 2,50,000 (fixed) and other allowances and benefits as are admissible to a Central Government officer holding posts carrying the same pay.

(2) The Vice-Chairman, Vice-Chairperson, Vice-President, Accountant Member, Administrative Member, Judicial Member, Expert Member, Law Member, Revenue Member, Technical Member or, as the case may be, Member shall be paid a salary of Rs. 2,25,000 and shall be entitled to draw allowances as are admissible to a Government of India Officer holding Group 'A' post carrying the same pay.

(3) A Presiding Officer of the Debt Recovery Tribunal or a Presiding Officer of the Industrial Tribunal constituted by the Central Government shall be paid a salary of Rs. 1,44,200 – 2,18,200 and shall be entitled to draw allowances as are admissible to a Government of India officer holding Group 'A' post carrying the same pay.

(4) In case of a person appointed as the Chairman, Chairperson, President, Vice-Chairman, Vice-Chairperson, Vice-President, Presiding Officer, Accountant Member, Administrative Member, Judicial Member, Expert Member, Law

Member, Revenue Member, Technical Member or Member, as the case may be, is in receipt of any pension, the pay of such person shall be reduced by the gross amount of pension drawn by him.

12. Pension, Gratuity and Provident Fund.—(1) In case of a serving Judge of the Supreme Court, a High Court or a serving Judicial Member of the Tribunal or a member of the Indian Legal Service or a member of an organised Service appointed to the post of the Chairperson, Chairman, President or Presiding Officer of the Security Appellate Tribunal, the service rendered in the Tribunal, Appellate Tribunal or, as the case may be, Authority shall count for pension to be drawn in accordance with the rules of the service to which he belongs and he shall be governed by the provisions of the General Provident Fund (Central Services) Rules, 1960 and the Contribution Pension System.

(2) In all other cases, the Accountant Member, Administrative Member, Judicial Member, Expert Member, Law Member, Revenue Member, Technical Member or Member shall be governed by the provisions of the Contributory Provident Fund (India) Rules, 1962 and the Contribution Pension System.

(3) Additional pension and gratuity shall not be admissible for service rendered in the Tribunal, Appellate Tribunal or, as the case may be, Authority.

13 Leave.—(1) The Chairman, Chairperson, President, Vice-Chairman, Vice-Chairperson, Vice President, Accountant Member, Administrative Member, Judicial Member, Expert Member, Law Member, Revenue Member, Technical Member, Presiding Officer or a Member shall be entitled to thirty days of earned Leave for every year of service.

(2) Casual Leave not exceeding eight days may be granted to the Chairman, Chairperson, President, Vice-Chairman, Vice-Chairperson, Vice President, Accountant Member, Administrative Member, Judicial Member, Expert Member, Law Member, Revenue Member or Technical Member, Presiding Officer or a Member in a calendar year.

(3) The payment of leave salary during leave shall be governed by rule 40 of the Central Civil Services (Leave) Rules, 1972.

(4) The Chairman, Chairperson, President, Vice-Chairman, Vice-Chairperson, Vice President, Presiding Officer, Accountant Member, Administrative Member, Judicial Member, Expert Member, Law Member, Revenue Member, Technical Member or Member shall be entitled to encashment of leave in respect of the earned Leave standing to his credit, subject to the condition that maximum leave encashment, including the amount received at the time of retirement from previous service shall not in any case exceed the prescribed limit under the Central Civil Service (Leave) Rules, 1972.

14. Leave sanctioning authority.—(1) Leave sanctioning authority,—

(a) for the Vice-Chairman, Vice-Chairperson, Vice-President, Presiding Officer of the Debts Recovery Tribunal and Industrial Tribunal, Accountant Member, Administrative Member, Judicial Member, Expert Member, Law Member, Revenue Member, Technical Member or Member shall be Chairman, Chairperson or as the case may be, President; and

(b) for the Chairman, Chairperson, Presiding Officer of Security Appellate Tribunal or President, shall be the Central Government, who shall also be sanctioning authority for Accountant Member, Administrative Member, Judicial Member, Expert Member or Member in case of absence of Chairman, Chairperson, Presiding Officer of Security Appellate Tribunal or President.

(2) The Central Government shall be the sanctioning authority for foreign travel to the Chairman, Chairperson, President, Vice-Chairman, Vice-Chairperson, Vice-President, Accountant Member, Administrative Member, Judicial Member, Expert Member, Technical Member, Presiding Officer or a Member.

15. House rent allowance.—The Chairman, Chairperson, President, Vice-Chairman, Vice-Chairperson, Vice President, Presiding Officer, Accountant Member, Administrative Member, Judicial Member, Expert Member, Technical Member or Member shall be entitled to house rent allowance at the same rate as are admissible to Group 'A' Officer of the Government of India of a corresponding status.

16. Transport allowance.—The Chairman, Chairperson, President, Vice-Chairman, Vice-Chairperson, Vice-President, Accountant Member, Administrative Member, Judicial Member, Expert Member, Technical Member, Presiding Officer or Member shall be entitled to the facility of staff car for journeys for official and private purposes in accordance with the facilities as are admissible to Group 'A' Officer of the Government of India of a corresponding status as per the provisions of Staff Car Rules.

17. Declaration of Financial and other Interests.—The Chairman, Chairperson, President, Vice-Chairman, Vice-Chairperson, Vice-President, Accountant Member, Administrative Member, Judicial Member, Expert Member, Technical Member, Presiding Officer or Member shall, before entering upon his office, declare his assets, and his liabilities and financial and other interests.

18. Other conditions of service.—(1) The terms and conditions of service of a Chairman, Chairperson, President, Vice-Chairman, Vice-Chairperson, Vice-President, Accountant Member, Administrative Member, Judicial Member, Expert Member, Technical Member, Presiding Officer or Member with respect to which no express provision has been made in these rules, shall be such as are admissible to a Group 'A' Officer of the Government of India of a corresponding status.

(2) The Chairman, Chairperson, President, Vice-Chairman, Vice-Chairperson, Vice-President, Administrative Member, Judicial Member, Expert Member, Technical Member, Presiding Officer or Member shall not practice before the Tribunal, Appellate Tribunal or Authority after retirement from the service of that Tribunal, Appellate Tribunal or, as the case may be, Authority.

(3) The Chairman, Chairperson, President, Vice-Chairman, Vice-Chairperson, Vice-President, Accountant Member, Administrative Member, Judicial Member, Expert Member, Technical Member, Presiding Officer or Member shall not undertake any arbitration work while functioning in these capacities in the Tribunal, Appellate Tribunal or Authority.

(4) The Chairman, Chairperson, President, Vice-Chairman, Vice-Chairperson, Vice-President, Presiding Officer, Accountant Member, Administrative Member, Judicial Member, Expert Member, Law Member, Revenue Member, Technical Member or Member of the Tribunal, Appellate Tribunal or, as the case may be, Authority shall not, for a period of two years from the date on which they cease to hold office, accept any employment in, or connected with the management or administration of, any person who has been a party to a proceeding before the Tribunal, Appellate Tribunal or, as the case may be, Authority:

Provided that nothing contained in this rule shall apply to any employment under the Central Government or a State Government or a local authority or in any statutory authority or any corporation established by or under any Central, State or Provincial Act or a Government company as defined in clause (45) of section 2 of the Companies Act, 2013 (18 of 2013).

19. Oaths of office and secrecy.—Every person appointed to be the Chairman, Chairperson, President, Vice-Chairman, Vice-Chairperson, Vice-President, Accountant Member, Administrative Member, Judicial Member, Expert Member, Technical Member, Presiding Officer or Member shall, before entering upon his office, make and subscribe an oath of office and secrecy in Forms I and II annexed to these rules.

20. Power to relax.—Where the Central Government is of the opinion that it is necessary or expedient so to do, it may, by order for reasons to be recorded in writing relax any of the provisions of these rules with respect to any class or category of persons.

21. Interpretation.—If any question arises relating to the interpretation of these rules, the decision of the Central Government thereon shall be final.

22. Saving.—Nothing in these rules shall affect reservations, relaxation of age limit and other concessions required to be provided for the Scheduled Castes, Scheduled Tribes, Ex-servicemen and other special categories of persons in accordance with the orders issued by the Central Government from time to time in this regard.

FORM I

(See rule 19)

Form of Oath of Office for Chairman/Vice-Chairman/ Chairperson/ Vice-Chairperson/ President/Vice-President/ Presiding Officer/Administrative Member/Judicial Member/ Expert Member/Law Member/Revenue Member/Technical Member, /Member of the (Name of the Tribunal/Appellate Tribunal/Authority)

I, A. B., having been appointed as Chairman/Vice-Chairman/ Chairperson/ Vice-Chairperson/ President/Vice-President/ Presiding Officer/ Accountant Member/ Administrative Member, Judicial Member/ Expert Member / Law Member/ Revenue Member/ Technical Member/ Member of the (Name of the Tribunal/Appellate Tribunal/Authority)

do solemnly affirm/do swear in the name of God that I will faithfully and conscientiously discharge my duties as the Chairman/Vice-Chairman/ Chairperson/ Vice-Chairperson/ President/Vice-President/ Presiding Officer/ Accountant Member/ Administrative Member/ Judicial Member/ Expert Member / Law Member/ Revenue Member/ Technical Member/ Member (Name of the Tribunal/Appellate Tribunal/Authority) to the best of my ability, knowledge and judgment, without fear or favour, affection or ill-will and that I will uphold the Constitution and the laws of land.

FORM II

(See rule 19)

Form of Oath of Secrecy for Chairman/Vice-Chairman/ Chairperson/ Vice-Chairperson/ President/Vice-President/ Presiding Officer / Accountant Member/ Administrative Member/ Judicial Member/ Expert Member / Law Member/ Revenue Member/ Technical Member /Member of the (Name of Tribunal/Appellate Tribunal/Authority)

I, A. B., having been appointed as the Chairman/Vice-Chairman/ Chairperson/ Vice-Chairperson/ President/Vice-President/ Presiding Officer/Member of the(Name of Tribunal/Appellate Tribunal/Authority), do solemnly affirm/do swear in the name of God that I will not directly or indirectly communicate or reveal to any person or persons any matter which shall be brought under my consideration or shall become known to me as Chairman/Vice-Chairman/ Chairperson/ Vice-Chairperson/ President/Vice-President/ Presiding Officer / Accountant Member/ Administrative Member, Judicial Member/ Expert Member / Law Member/ Revenue Member/ Technical Member /Member of the said (Name of Tribunal/Appellate Tribunal/Authority) except as may be required for the due discharge of my duties as the Chairman/Vice-Chairman/ Chairperson/ Vice-Chairperson/ President/Vice-President/ Presiding Officer/Member.

SCHEDULE

Sl. No.	Name of Tribunal, Appellate Tribunal or Authority.	Qualification for appointment of Chairperson, Chairman, President, Vice-Chairperson, Vice-Chairman, Vice-President, Presiding Officer, Accountant Member, Administrative Member, Judicial Member, Expert Member or Technical Member or Member.	Composition of Search-cum- Selection Committee	Term of Office	Maximum age for holding Office (in years)
(1)	(2)	(3)	(4)	(5)	(6)
1.	Industrial Tribunal constituted by the Central Government under the Industrial Disputes Act, 1947 (14 of 1947)	<p>A person shall not be qualified for appointment as Presiding Officer, unless he, -</p> <p>(a) is, or has been, or is qualified to be, a Judge of a High Court; or</p> <p>(b) he has, for a period of not less than three-years, been a District Judge or an Additional District Judge; or</p> <p>(c) is a person of ability, integrity and standing, and having special knowledge of, and professional experience of not less than twenty years in economics, business, commerce, law, finance, management, industry, public affairs, administration, labour relations, industrial disputes or any other matter which in the opinion of the Central Government is useful to the Industrial Tribunal.</p>	<p>Search-cum-Selection-Committee for the post of the Presiding Officer, -</p> <p>(i) a person to be nominated by the Central Government-chairperson;</p> <p>(ii) Secretary to the Government of India, Ministry of Labour and Employment- member;</p> <p>(iii) Secretary to the Government of India to be nominated by the Central Government-member;</p> <p>(iv) two experts to be nominated by the Central Government- members.</p>	Three Years	Presiding Officer- Sixty- five years of age
2.	Income-tax Appellate Tribunal under the Income-tax Act, 1961 (43 of 1961)	<p>(1) A person shall not be qualified for appointment as President unless he is a sitting or retired Judge of a High Court and who has completed not less than seven years of service as a Judge in a High Court or a Vice-President of the Income-tax Appellate Tribunal.</p> <p>(2) The Central Government may appoint one or more members of the Income-tax Appellate Tribunal to be the Vice-President or, as the case may be, Vice-Presidents thereof.</p> <p>(3) A person shall not be qualified for appointment as a Judicial Member, unless, -</p> <p>(a) he has for at least ten years</p>	<p>(A) Search-cum-Selection Committee for the post of the President and Vice-President, -</p> <p>(i) a sitting Judge of Supreme Court to be nominated by the Chief Justice of India-chairperson;</p> <p>(ii) the President, Income-tax Appellate Tribunal-member; and</p> <p>(iii) the Secretary to the Government of India, Ministry of Law and Justice (Department of Legal Affairs)- member.</p> <p>(B) Search-cum-Selection Committee for the Accountant Member and Judicial Member, -</p>	Three Years	<p>President- Sixty-five years</p> <p>Vice-President- Sixty-two years</p> <p>Member- Sixty-two years</p>

		<p>held a judicial office in the territory of India; or</p> <p>(b) he has been a member of the Indian Legal Service and has held a post in Grade II of the Service or any equivalent or higher post for at least three years; or</p> <p>(c) he has been an advocate for at least ten years;</p> <p>(4) A person shall not be qualified for appointment as an Accountant Member, unless, —</p> <p>(i) he has for at least ten years been in the practice of accountancy, -</p> <p>(a) as a chartered accountant under the Chartered Accountants Act, 1949 (38 of 1949); or</p> <p>(b) as a registered accountant under any law formerly in force; or partly as such registered accountant and partly as a chartered accountant; or</p> <p>(ii) he has been a member of the Indian Revenue Service (Income-tax Service Group 'A') and has held the post of Additional Commissioner of Income-tax or any equivalent or higher post for at least three years.</p>	<p>(i) a nominee of the Minister of Law and Justice-chairperson;</p> <p>(ii) Secretary to the Government of India, Ministry of Law and Justice (Department of Legal Affairs)- member;</p> <p>(iii) President of the Income-tax Appellate Tribunal - member; and</p> <p>(iv) such other persons, if any, not exceeding two, as the Minister of Law and Justice may appoint-member.</p>		
3.	The Customs, Excise and Service Tax Appellate Tribunal under the Customs Act, 1962 (52 of 1962)	<p>(1) A person shall not be qualified for appointment as President unless, -</p> <p>(a) he is or has been a Judge of a High Court; or</p> <p>(b) he is the member of the Appellate Tribunal.</p> <p>(2) A person shall not be qualified for appointment as a Judicial Member, unless, -</p> <p>(a) he has for at least ten years held a judicial office in the territory of India; or</p> <p>(b) he has been a member of the Indian Legal Service and has held a post in Grade-I of that Service or any equivalent or higher post for at least three years; or</p> <p>(c) he has been an advocate for at least ten years.</p>	<p>(A) Search-cum- Selection Committee for the post of President, -</p> <p>(i) Chief Justice of India or a Judge of the Supreme Court of India as nominated by the Chief Justice of India as chairperson;</p> <p>(ii) Secretary to the Government of India, Department of Revenue-member;</p> <p>(iii) Secretary to the Government of India, Ministry of Law and Justice (Department of Legal Affairs)- member;</p> <p>(iv) Secretary to the Government of India, Department of Personnel and Training-member.</p> <p>(B) Search- cum- Selection</p>	Three Years	President - Sixty-seven years Member- Sixty-two years

		<p>(3) A person shall not be qualified for appointment as a Technical Member unless he has been a member of the Indian Revenue Service (Customs and Central Excise Service Group 'A') and has held the post of Commissioner of Customs or Central Excise or any equivalent or higher post for at least three years.</p>	<p>Committee for post of Judicial Member, -</p> <p>(i) a Judge of the Supreme Court as nominated by the Chief Justice of India-chairperson;</p> <p>(ii) Secretary to the Government of India, Ministry of Finance (Department of Revenue)- member;</p> <p>(iii) Secretary to the Government of India, Ministry of Law and Justice (Department of Legal Affairs)-member;</p> <p>(iv) President of the Customs, Excise and Service Tax Appellate Tribunal- member; and</p> <p>(v) such other persons, not exceeding two, as the Central Government may nominate- member;</p> <p>(C). Search-cum-Selection Committee for the post of Technical member,-</p> <p>(i) Cabinet Secretary to the Government of India - chairperson;</p> <p>(ii) Secretary to the Government of India, Ministry of Finance (Department of Revenue)-member;</p> <p>(iii) Secretary to the Government of India, Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training) - member;</p> <p>(iv) Secretary to the Government of India, Ministry of Law (Department of Legal Affairs) - member.</p>		
4.	<p>Appellate Tribunal under the Smugglers and Foreign Exchange Manipulators (Forfeiture of Property) Act, 1976 (13 of 1976)</p>	<p>(1) The Chairman of the Appellate Tribunal shall be a person who is or has been or is qualified to be a Judge of a Supreme Court or a Judge of a High Court.</p> <p>(2) The Member of the Appellate Tribunal shall be a person not below the rank of Joint Secretary to the Government of India.</p>	<p>(A) Search-cum- Selection Committee for the post of Chairman, -</p> <p>(i) Chief Justice of India or a Judge of the Supreme Court of India as nominated by the Chief Justice of India - chairperson;</p> <p>(ii) Secretary to the Government of India (Department of Revenue)-member;</p>	Three Years	<p>Chair-person Sixty-five years</p> <p>Member - Sixty-two years</p>

			<p>(iii) Secretary to the Government of India, Ministry of Law and Justice (Department of Legal Affairs)- member;</p> <p>(iv) Secretary to the Government of India, Department of Personnel and Training- member.</p> <p>(B) Search-cum-Selection Committee for the post of Member, -</p> <p>(i) Cabinet Secretary - chairperson;</p> <p>(ii) Secretary to the Government of India, Department of Personnel and Training- member;</p> <p>(iii) Secretary to the Government of India (Department of Revenue) - member;</p> <p>(iv) two Secretaries to the Government of India to be nominated by the Central Government - members.</p>		
5.	Central Administrative Tribunal under the Administrative Tribunal Act, 1985 (13 of 1985).	<p>(1) A person shall not be qualified for appointment as the Chairman, unless he, -</p> <p>(a) is, or has been, or is qualified to be, a Judge of a High Court; or</p> <p>(b) has, for a period of not less than three years, held office as Administrative Member or Judicial Member in the Central Administrative Tribunal;</p> <p>(c) is a person of ability, integrity and standing, and having special knowledge of, and professional experience of not less than twenty years in economics, business, commerce, law, finance, accountancy, management, industry, public affairs or administration, or any other matter which in the opinion of the Central Government is useful to the Central Administrative Tribunal.</p> <p>(2). A person shall not be qualified for appointment, -</p> <p>(a) as a Judicial Member, unless he, -</p> <p>(i) is, or has been, or is</p>	<p>(A) Search-cum-Selection Committee for the post of Chairman and Judicial Member, -</p> <p>(i) Chief Justice of India or his nominee- chairperson;</p> <p>(ii) Chairman of the Central Administrative Tribunal, Principal Bench - member;</p> <p>(iii) Secretary to the Government of India, (Department of Personnel and Training)- member;</p> <p>(iv) Secretary to the Government of India, Ministry of Law and Justice -member;</p> <p>(e) one expert, to be nominated by the Central Government of India- member.</p> <p>(B) Search-cum-Selection Committee for the post of Administrative Member, -</p> <p>(a) a person to be nominated by the Central Government - chairperson;</p> <p>(b) Chairman of the, Central Administrative Tribunal - member;</p>	Three Years	<p>Chairman Sixty-eight years</p> <p>Member - Sixty-five years</p>

	<p>qualified to be, a Judge of a High Court; or</p> <p>(ii) has, for at least one year, held the post of Secretary to the Government of India in the Department of Legal Affairs or the Legislative Department including Member -Secretary, Law Commission of India; or</p> <p>(iii) has, for at least two years, held a post of Additional Secretary to the Government of India in the Department of Legal Affairs or Legislative Department; or</p> <p>(iv) has, for at least ten years, held a judicial office in the territory of India.</p> <p>(b) as an Administrative Member, unless he, -</p> <p>(i) has, for at least one year, held the post of Secretary to the Government of India or any other post under the Central Government or a State Government and carrying the scale of pay which is not less than that of a Secretary to the Government of India for at least one year; or</p> <p>(ii) has, for at least two years, held a post of Additional Secretary to the Government of India, or any other post under the Central or State Government carrying the scale of pay which is not less than that of Additional Secretary to the Government of India at least for a period of two years:</p> <p>Provided that the officers belonging to the All-India services who were or are on Central deputation to a lower post shall be deemed to have held the post of Secretary or Additional Secretary, as the case may be, from the date such officers were granted proforma promotion or actual promotion whichever is earlier to the level of Secretary or Additional Secretary, as the case may be, and the period spent on Central deputation after such date shall count for qualifying service for the purpose of this clause.</p>	<p>(c) Secretary to the Government of India, (Department of Personnel and Training)- member;</p> <p>(d) Secretary to the Government of India, Ministry of Law and Justice -member;</p> <p>(e) one expert, to be nominated by the Government of India - member.</p>		
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6.	<p>Railway Claims Tribunal under the Railway Claims Tribunal Act, 1987 (54 of 1987)</p>	<p>(1) A person shall not be qualified for appointment as the Chairman, unless he, —</p> <p>(a) is, or has been, or is qualified to be a Judge of a High Court; or</p> <p>(b) has, for a period of not less than three years, held office as Vice-Chairman, Judicial Member or Technical Member, as the case may be; or</p> <p>(c) is a person of ability, integrity and standing, and having a special knowledge of, and professional experience of not less than twenty-five years in claims and commercial matters relating to railways.</p> <p>(2) A person shall not be qualified for appointment as the Vice-Chairman (Judicial), unless he, —</p> <p>(a) is, or has been, or is qualified to be, a Judge of a High Court; or</p> <p>(b) has been a member of the Indian Legal Service and has held a post in Grade I of that Service or any higher post for at least five years; or</p> <p>(c) has, for at least five years, held a civil judicial post carrying a scale of pay which is not less than that of a Joint Secretary to the Government of India; or</p> <p>(d) has, for a period of not less than three years, held office as a Judicial Member.</p> <p>(3) A person shall not be qualified for appointment as the Vice-Chairman (Technical), unless he, —</p> <p>(a) has, for a period of not less than three years, held office as a Technical Member;</p> <p>(b) has, for at least five years, held a post under a railway administration carrying a scale of pay which is not less than that of a Joint Secretary to the Government of India and has adequate knowledge of rules and procedure of, and experience in, claims and commercial matters relating to railways.</p>	<p>(A) Selection Committee consisting for the post of the Chairman, Vice-Chairman (Judicial) or Member (Judicial): -</p> <p>(i) Chief Justice of India or his nominee- chairperson;</p> <p>(ii) Chairman or Member (Traffic) of the Railway Board- member;</p> <p>(iii) Secretary to the Government of India to be nominated by the Central Government- member;</p> <p>(iv) two experts who should have knowledge and experience of Claims and Commercial matters pertaining to Railways to be nominated by the Central Government- members.</p> <p>(B) Search-cum-Selection Committee for the post of the Vice-Chairman (Technical) or Member (Technical),-</p> <p>(i) a person to be nominated by the Central Government- chairperson;</p> <p>(ii) Chairman or Member (Traffic) of the Railway Board- member;</p> <p>(iii) Secretary to the Government of India to be nominated by the Central Government- member;</p> <p>(iv) two experts with knowledge and experience of Claims and Commercial matters relating to Railways to be nominated by the Central Government - members.</p>	<p>Three Years</p>	<p>Chairman- Sixty-seven years</p> <p>Vice-Chairman- Sixty-five years</p> <p>Member - Sixty-two years</p>
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		<p>(4) A person shall not be qualified for appointment as a Judicial Member, unless he, —</p> <p>(a) is, or has been, or is qualified to be, a Judge of a High Court;</p> <p>(b) has, for at least ten years, held a judicial office in the territory of India.</p> <p>(5) A person shall not be qualified for appointment as a Technical Member unless he is a person of ability, integrity and standing having special knowledge of rules and procedure of, and experience in, claims and commercial matters relating to railways of not less than twenty years.</p>			
7.	Securities Appellate Tribunal under the Securities Exchange Board of India Act, 1992 (15 of 1992)	<p>(1) A person shall not be qualified for appointment as the Presiding Officer or a Judicial Member or a Technical Member of the Securities Appellate Tribunal, unless he, —</p> <p>(a) in the case of the Presiding Officer, is, or has been, a Judge of the Supreme Court or a Chief Justice of a High Court or a Judge of a High Court for at least seven years;</p> <p>(b) in the case of a Judicial Member, is, or has been, a Judge of a High Court for at least five years; or</p> <p>(c) in the case of a Technical Member, —</p> <p>(i) is, or has been, an Additional Secretary or Secretary in the Ministry or Department of the Central Government or any equivalent post in the Central Government or a State Government; or</p> <p>(ii) is a person of proven ability, integrity and standing having special knowledge and professional experience, of not less than fifteen years, in financial sectors including securities market or pension funds or commodity derivatives or insurance.</p> <p>(2) A Member or Part time Member of the Board or the Insurance Regulatory and</p>	<p>(A) The Presiding Officer and Judicial Member of the Tribunal shall be appointed by the Central Government in consultation with the Chief Justice of India or his nominee.</p> <p>(B) Search-cum-Selection Committee for the post of Technical Member, —</p> <p>(i) Presiding Officer, Securities Appellate Tribunal— chairperson;</p> <p>(ii) Secretary to the Government of India (Department of Economic Affairs) — member;</p> <p>(iii) Secretary to the Government of India, (Department of Financial Services) — member; and</p> <p>(iv) Secretary to the Government of India, in the Legislative Department or Department of Legal Affairs —member.</p>	Three Years	<p>Presiding Officer — Seventy years</p> <p>Member — Sixty-seven years</p>

		<p>Development Authority or the Pension Fund Regulatory and Development Authority, or any person at senior management level equivalent to Executive Director in the Board or in such Authorities, shall not be appointed as Presiding Officer or Member of the Securities Appellate Tribunal, during his service or tenure as such with the Board or with such Authorities, as the case may be, or within two years from the date on which he ceases to hold office as such in the Board or in such Authorities.</p> <p>(3) The Presiding Officer or Member of the Securities Appellate tribunal shall be a person who does not have any financial or other interest as are likely to prejudicial affect their functions as such Presiding Officer or Member.</p>			
8.	<p>Debts Recovery Tribunal under the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 (51 of 1993)</p>	<p>A person shall not be qualified for appointment as Presiding Officer of the Debts Recovery Tribunal, unless he,—</p> <p>(a) is, or has been, or is qualified to be, a District Judge; or</p> <p>(b) is a person of ability, integrity and standing, and having special knowledge of, and professional experience of not less than twenty years in economics, business, commerce, law, finance, accountancy, management, industry, public affairs, administration, banking, debt recovery or any other matter, which in the opinion of the Central Government is useful to the Debt Recovery Tribunal.</p>	<p>Search-cum-Selection Committee for the post of Presiding Officer of the Debts Recovery Tribunal,—</p> <p>(i) Chief Justice of India or his nominee-chairperson;</p> <p>(ii) Secretary to the Government of India, Ministry of Finance (Department of Economic Affairs)- member;</p> <p>(iii) Secretary to the Government of India, Ministry of Law and Justice-member;</p> <p>(iv) Governor of the Reserve Bank or the Deputy Governor of the Reserve Bank of India nominated by the Governor of the Reserve Bank of India-member; and</p> <p>(v) Secretary to the Government of India or Additional Secretary to the Government of India, Ministry of Finance, (Department of Financial Services)- member.</p>	Three Years	Presiding Officer — Sixty-five years
9.	<p>Debts Recovery Appellate Tribunal under the Recovery of Debts Due to Banks and Financial</p>	<p>A person shall not be qualified for appointment as Chairperson, unless he,—</p>	<p>Search-cum-Selection Committee for the Chairperson of the Debts Recovery Appellate Tribunal,—</p>	Three Years	Chairperson- Seventy years

	Institutions Act, 1993 (51 of 1993)	<p>(a) is, or has been, or is qualified to be, a Judge of a High Court; or</p> <p>(b) has been a member of the Indian Legal Service and has held a post in Grade I of that service; or</p> <p>(c) has held office as the Presiding Officer of a Debts Recovery Tribunal for at least three years.</p>	<p>(i) Chief Justice of India or his nominee- chairperson;</p> <p>(ii) Secretary to the Government of India, Ministry of Finance (Department of Economic Affairs)- member;</p> <p>(iii) Secretary to the Government of India, Ministry of Law and Justice- member;</p> <p>(iv) Governor of the Reserve Bank or the Deputy Governor of the Reserve Bank of India nominated by the Governor of the Reserve Bank of India - member; and (v) Secretary to the Government of India or Additional Secretary to the Government of India, Ministry of Finance, (Department of Financial Services)-member.</p>		
10.	Airport Appellate Tribunal under the Airport Authority of India Act, 1994(55 of 1994)	<p>A person shall not be eligible for appointment as Chairperson, unless he,—</p> <p>(a) is, or has been, or is qualified to be, a judge of a High Court; or</p> <p>(b) is a person of ability, integrity and standing, and having special knowledge of, and professional experience of not less than twenty-five years in economics, business, commerce, law, finance, accountancy, management industry, public affairs, administration or any other matter which in the opinion of the Central Government, is useful to the Appellate Tribunal.</p>	<p>Search-cum-Selection Committee for the post of Chairperson of Airport Appellate Tribunal,—</p> <p>(i) a person to be nominated by the Central Government- chairperson;</p> <p>(ii) Secretary to the Government of India, Ministry of Civil Aviation- member;</p> <p>(iii) Secretary to the Government of India to be nominated by the Central Government- member;</p> <p>(iv) two experts, to be nominated by the Central Government- members.</p>	Three Years	Chairperson - Sixty-two years
11.	Telecom Disputes Settlement and Appellate Tribunal under the Telecom Regulatory Authority of India Act, 1997 (24 of 1997)	<p>(1) A person shall not be qualified for appointment as Chairperson, unless he,—</p> <p>(a) is, or has been, or is qualified to be, a Judge of Supreme Court; or</p> <p>(b) is, or has been, Chief Justice of a High Court; or</p> <p>(c) has, for a period of not less than three years held office as Member; or</p> <p>(d) is a person of ability, integrity and standing, and having special knowledge of, and professional experience of</p>	<p>(A) Search-cum-Selection Committee for the post of the Chairperson,—</p> <p>(i) Chief Justice of India or his nominee- chairperson;</p> <p>(ii) Secretary to the Government of India, (Department of Telecommunications) - member;</p> <p>(iii) Secretary to the Government of India to be nominated by the Central Government - member;</p>	Three Years	Chairperson - Seventy years Member - Sixty-five years

		<p>not less than twenty-five years in economics, business, commerce, law, finance, accountancy, management, industry, public affairs, administration, telecommunications or any other matter which in opinion of the Central Government is useful to the Telecom Disputes Settlement and Appellate Tribunal.</p> <p>(2) A person shall not be qualified for appointment as Member unless he is a person of ability, integrity and standing having special knowledge of, and professional experience of, not less than twenty years in economics, business, commerce, law, finance, accountancy, management, industry, public affairs, administration, telecommunications or any other matter which in opinion of the Central Government is useful to the Telecom Disputes Settlement and Appellate Tribunal.</p>	<p>(iv) two experts, to be nominated by the Central Government - members.</p> <p>(B) Search-cum-Selection Committee for the post of Member, —</p> <p>(i) a person to be nominated by the Central Government- chairperson;</p> <p>(ii) Secretary to the Government of India, (Department of Telecommunications)- member;</p> <p>(iii) Secretary to the Government of India to be nominated by the Central Government- member;</p> <p>(iv) two experts to be nominated by the Central Government- members.</p>		
12.	Appellate Board under the Trade Marks Act, 1999 (47 of 1999)	<p>(1) A person shall not be qualified for appointment as Chairman, unless he, -</p> <p>(a) is, or has been, or is qualified to be, a Judge of High Court; or</p> <p>(b) has, for a period of not less than three years, held office as Vice-Chairperson of the Appellate Board.</p> <p>(2) A person shall not be qualified for appointment as Vice-Chairman, unless he, —</p> <p>(a) is, or has been, or is qualified to be, a Judge of High Court; or</p> <p>(b) has, for at least two years, held the office of Judicial Member or a Technical Member, and has a degree in law with at least 12 years of practice at bar or 12 years' experience in a State Judicial Service.</p> <p>(3) A person shall not be qualified for appointment as</p>	<p>(A) Search-cum-Selection for the post of the Chairman, Vice-Chairman or Judicial Member of the Appellate Board, -</p> <p>(i) Chief Justice of India or his nominee- chairperson;</p> <p>(ii) Secretary to the Government of India, (Department of Industrial Policy and Promotion) - member;</p> <p>(iii) Secretary to the Government of India to be nominated by the Central Government-member;</p> <p>(iv) two experts, to be nominated by the Central Government- members.</p> <p>(B) Search-cum-Selection Committee for the post of Technical Member (Trade mark), Technical Member (Patent) and Technical Member (Copyright) of the Appellate Board, —</p> <p>(i) a person to be nominated by the Central Government -</p>	Three Years	<p>Chairman- Sixty-seven years</p> <p>Vice-Chairman - Sixty-five years</p> <p>Member - Sixty-five years</p>

	<p>Judicial Member, unless he, -</p> <p>(a) is, or has been, or is qualified to be a Judge of High Court; or</p> <p>(b) has, for at least ten years, held a judicial office in the territory of India.</p> <p>(4) A person shall not be qualified for appointment as Technical Member (Trademark), unless he,—</p> <p>(a) has, for at least ten years, exercised functions of a tribunal under the Trade Marks Act, 1999 (47 of 1999) and has held a post not lower than the post of Joint Registrar for at least five years and has a degree in law with at least twelve years of practice at bar or twelve years' experience in a State Judicial Service, or</p> <p>(b) has, for at least ten years, been an advocate of a proven specialized experience in trade mark law.</p> <p>(5) A person shall not be qualified for appointment as Technical Member (Patent), unless he, -</p> <p>(a) has, for at least five years, held the post or exercised the functions of the Controller under the Patents Act, 1970 (39 of 1970); or</p> <p>(b) has, for at least ten years, functioned as a registered patent agent and possesses a degree in engineering or technology or a master's degree in science from any University established under law for the time being in force.</p> <p>(6) A person shall not be qualified for appointment as Technical Member (Copyright), unless he, -</p> <p>(a) is, or has been a member of the Indian Legal Service and is holding, or has held a post in Grade I of that Service for at least three years; or</p> <p>(b) has, for at least ten years, held a judicial office in the territory of India; or</p> <p>(c) is, or has been a member of a Tribunal or Civil Service not</p>	<p>chairperson;</p> <p>(ii) Secretary to the Government of India, (Department of Industrial Promotion and Policy) -member;</p> <p>(iii) Secretary to the Government of India to be nominated by the Central Government - member;</p> <p>(iv) two experts, to be nominated by the Central Government - members.</p>		
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		<p>below the rank of a Joint Secretary to the Government of India with three years' experience in the field of Copyright; or</p> <p>(d) has, for at least ten years, been an advocate of a proven specialized experience in Copyright Law:</p> <p>Provided that at least one member of the Appellate Board for purposes of the Copyright Act shall have qualification as in (a), (b) or (d) above.</p>			
13.	National Company Law Appellate Tribunal under the Companies Act, 2013 (18 of 2013).	<p>(1) The Chairperson shall be a person who is or has been a Judge of the Supreme Court or the Chief Justice of a High Court.</p> <p>(2) A Judicial Member shall be a person who is or has been a Judge of a High Court or is a Judicial Member of the National Company Law Tribunal for five years.</p> <p>(3) A Technical Member shall be a person of proven ability, integrity and standing having special knowledge and professional experience, of not less than twenty-five years, in law, industrial finance, industrial management or administration, industrial reconstruction, investment, accountancy or any other matter which in the opinion of the Central Government is useful to the National Company Law Appellate Tribunal.</p>	<p>(A) The Chairperson of the Appellate Tribunal shall be appointed after consultation with the Chief Justice of India.</p> <p>(B) Search-cum-Selection Committee for the post of the Judicial Member and Technical Member of the Appellate Tribunal, -</p> <p>(i) Chief Justice of India or his nominee -chairperson;</p> <p>(ii) a senior Judge of the Supreme Court or a Chief Justice of a High Court-member;</p> <p>(iii) Secretary to the Government of India, Ministry of Corporate Affairs- member;</p> <p>(iv) Secretary to the Government of India, Ministry of Law and Justice-member.</p>	Three Years	<p>Chair-Person- Seventy years</p> <p>Member - Sixty- seven years</p>
14.	Authority for Advance Ruling under the Income-tax Act, 1961 (43 of 1961)	<p>A person shall be qualified for appointment as,—</p> <p>(a) Chairman, who:—</p> <p>(i) is, or has been, or is qualified to be, a Judge of the Supreme Court; or</p> <p>(ii) is or has been a Chief Justice of a High Court; or</p> <p>(iii) has, for at least seven years, been a Judge of a High Court; or</p> <p>(iv) has, for at least three years, been a Vice-Chairman, Revenue Member or Law Member of the Authority for Advance Ruling; or</p>	<p>(A) Search-cum Selection Committee for the post of Chairman and Vice-Chairman, -</p> <p>(i) Chief Justice of India or a Judge of the Supreme Court of India as nominated by the Chief Justice of India - chairperson;</p> <p>(ii) Secretary to the Government of India (Department of Revenue) -member;</p> <p>(iii) Secretary to the Government of India (Department of Legal Affairs) - member;</p>	Three Years	<p>Chairman- Seventy years</p> <p>Vice- Chairman- Sixty-five years</p> <p>Member - Sixty-two years.</p>

		<p>(v) is a person of ability, integrity and standing, and having special knowledge of, and professional experience of not less than twenty-five years in economics, business, commerce, law, finance, accountancy, management, industry, public affairs, administration, taxation or any other matter which in the opinion of the Central Government is useful to the Authority.</p> <p>(b) Vice-chairman, who is, or has been, or is qualified to be, a Judge of a High Court;</p> <p>(c) Revenue Member from the Indian Revenue Service who is qualified to be a Member of the Central Board of Direct Taxes Board and an officer of the Indian Customs and Central Excise Service, who is qualified to be a Member of the Central Board of Excise and Customs;</p> <p>(d) Law Member from the Indian Legal Service, who is an Additional Secretary to the Government of India.</p>	<p>(iv) Secretary to the Government of India (Department of Personnel and Training) -member.</p> <p>(B) Search-cum-Selection Committee for the post of Member, -</p> <p>(i) Cabinet Secretary - chairperson;</p> <p>(ii) Secretary to the Government of India, (Department of Personnel and Training) - member;</p> <p>(iii) Secretary to the Government of India, (Department of Revenue) - member;</p> <p>(iv) two Secretaries to the Government of India to be nominated by the Central Government - members.</p>		
15.	Film Certification Appellate Tribunal under the Cinematograph Act, 1952 (37 of 1952)	<p>(1) A person shall not be qualified for appointment as Chairman, unless he, -</p> <p>(a) is, or has been, or is qualified to be, a Judge of a High Court; or</p> <p>(b) has, for a period of not less than three years, held office as member; or</p> <p>(c) is a person of ability, integrity and standing, and having special knowledge of, and professional experience of not less than twenty-five years in, law, management, industry, public affairs, administration, films or any other matter which in the opinion of the Central Government, is useful to the Appellate Tribunal.</p> <p>(2) The Central Government may appoint such persons, who, in its opinion, or qualified to judge the effect of films on the public, to be a member of the Appellate Tribunal.</p>	<p>Search-cum-Selection Committee for post of the Chairman and member of the Appellate Tribunal, —</p> <p>(i) a person to be nominated by the Central Government-chairperson;</p> <p>(ii) Secretary to the Government of India, Ministry of Information and Broadcasting-member;</p> <p>(iii) Secretary to the Government of India to be nominated by the Central Government-member;</p> <p>(iv) two experts to be nominated by the Central Government-members.</p>	Three Years	<p>Chairman - Sixty-seven years</p> <p>Member - Sixty-five years</p>

16.	National Consumer Disputes Redressal Commission under the Consumer Protection Act, 1986 (68 of 1986)	<p>(1) A person shall not be qualified for appointment as President, unless he, —</p> <p>(a) is, or has been, or is qualified to be, a Judge of the Supreme Court; or</p> <p>(b) is, or has been, Chief Justice of a High Court; or</p> <p>(c) has, for a period not less than three years, held office of Member or Judicial Member; or</p> <p>(d) is a person of ability, integrity and standing, and having special knowledge of, and professional experience of not less than twenty-five years in economics, business, commerce, law, finance, accountancy, management, industry, public affairs, administration or any other matter which in the opinion of the Central Government, is useful to the National Consumer Disputes Redressal Commission.</p> <p>(2) A person shall not be qualified for appointment as Member unless he is a person of ability, integrity and standing, and having special knowledge of, and professional experience of not less than twenty years in economics, business, commerce, law, finance, accountancy, management, industry, public affairs, administration or any other matter which in the opinion of the Central Government, is useful to the National Consumer Disputes Redressal Commission:</p> <p>Provided that a person shall not be appointed as a Judicial Member, unless he, —</p> <p>(a) is, or has been, or is qualified to be, a Judge of a High Court;</p> <p>(b) has, for at least ten years, held a Judicial office in the territory of India.</p>	<p>(A) The President shall be appointed by the Central Government after consultation with the Chief Justice of India.</p> <p>(B) Search-cum-Selection Committee for the post of member, —</p> <p>(i) a person who is a Judge of the Supreme Court, to be nominated by the Chief Justice of India -chairperson;</p> <p>(ii) Secretary to the Government of India, Ministry of Law and Justice (Department of Legal Affairs) - member;</p> <p>(iii) Secretary to the Government of India, Ministry of Consumer Affairs - member;</p> <p>(iv) two experts to be nominated by the Central Government - members.</p>	Three Years	President – Seventy years Member- Seventy years
17.	Appellate Tribunal for Electricity under the Electricity Act, 2003 (36 of 2003).	<p>(1) A person shall not be qualified for appointment as Chairperson of the Appellate Tribunal, unless he, —</p>	<p>(A) Search-cum-Selection Committee for the post of Chairperson and Judicial Member of the Appellate</p>	Three Years	Chairperson- Seventy years

		<p>(a) is, or has been, or is qualified to be, a Judge of Supreme Court; or</p> <p>(b) is, or has been, Chief Justice of a High Court; or</p> <p>(c) has, for a period of not less than three years, held office of Judicial Member, or Technical member; or</p> <p>(d) is a person of ability, integrity and standing, and having special knowledge of, and professional experience of not less than twenty-five years in economics, business, commerce, law, finance, accountancy, management, industry, public affairs, administration or any other matter which in the opinion of the Central Government is useful to Appellate Tribunal.</p> <p>(2) A person shall not be qualified for appointment as Judicial Member, unless, he—</p> <p>(a) is, or has been, or is qualified to be, a Judge of a High Court; or</p> <p>(b) has, for at least ten years, held a judicial office in the territory of India.</p> <p>(3) A person shall not be qualified for appointment as Technical Member unless he is a person of ability, integrity and standing having special knowledge of, and professional experience of, not less than twenty years in matters dealing with electricity generation, transmission, distribution, regulation, economics, business, commerce, law, finance, accountancy, management, industry, public affairs, administration or in any other matter which in the opinion of the Central Government is useful to the Appellate Tribunal.</p>	<p>Tribunal,—</p> <p>(i) Chief Justice of India or his nominee-chairperson;</p> <p>(ii) Secretary to the Government of India, Ministry of Power- member;</p> <p>(iii) Secretary to the Government of India to be nominated by the Central Government- member;</p> <p>(iv) two experts, to be nominated by the Central Government-members.</p> <p>(B) Search-cum-Selection Committee for the post of the Technical Member of the Appellate Tribunal,—</p> <p>(i) a person to be nominated by the Central Government-chairperson;</p> <p>(ii) Secretary to the Government of India, Ministry of Power- member;</p> <p>(iii) Secretary to the Government of India to be nominated by the Central Government- member;</p> <p>(iv) two experts to be nominated by the Central Government-members.</p>		Member-Sixty-five years
18.	Armed Force Tribunal under the Armed Forces Act, 2007 (55 of 2007)	<p>(1) A person shall not be qualified for appointment as Chairperson, unless, he -</p> <p>(a) is, or has been, or is qualified to be a Judge of Supreme Court or,</p>	<p>(A) The Chairperson of the Armed Forces Tribunal shall be appointed by the Central Government in consultation with Chief Justice of India.</p>	Three Years	<p>Chairperson- Seventy years</p> <p>Member- Sixty-five years</p>

		<p>(b) is or has been a Chief Justice of a High Court.</p> <p>(2) A person shall not be qualified for appointment as Judicial Member unless he is, or has been, a Judge of a High Court.</p> <p>(3) A person shall not be qualified for appointment as Administrative Member, unless he, -</p> <p>(a) he has held or he has been holding the rank of Major General or above for a total period of at least three years in the Army or equivalent rank in the Navy or the Air Force; or</p> <p>(b) he has served for not less than one year as Judge Advocate General in the Army or the Navy or the Air Force, and is not below the rank of Major General, Commodore and Air Commodore respectively; or</p> <p>(c) he is a person of ability, integrity and standing having special knowledge of, and professional experience of not less than twenty years in, economics, business, commerce, law, finance, accountancy, management, industry, public affairs, administration or in any other matter which in the opinion of the Central Government, is useful to the Armed Forces Tribunal.</p>	<p>(B) Search-cum-Selection Committee for the post of Vice- Chairperson, Judicial Member, or Administrative Member of Armed Forces Tribunal, -</p> <p>(i) a sitting Judge of Supreme Court to be nominated by Chief Justice of India or Chairman, Law Commission of India- chairperson;</p> <p>(ii) Chairperson, Armed Forces Tribunal - member;</p> <p>(iii) two Secretaries to Government of India including Defence Secretary-members.</p>		
19.	National Green Tribunal under the National Green Tribunal Act, 2010 (19 of 2010)	<p>(1) A person shall not be qualified for appointment as Chairperson, unless he, -</p> <p>(a) is, or has been, or is qualified to be, a Judge of Supreme Court; or</p> <p>(b) is, or has been, Chief Justice of a High Court; or</p> <p>(c) has, for a period of not less than three years, held office as Judicial Member or Expert Member; or</p> <p>(d) is a person of ability, integrity and standing, and having special knowledge of, and professional experience of not less than twenty-five years in law including five years' practical experience in the</p>	<p>(A) Search-cum-Selection Committee for the post of the Chairperson or Judicial Member of the National Green Tribunal, -</p> <p>(i) Chief Justice of India or his nominee-chairperson;</p> <p>(ii) Secretary to the Government of India, Ministry of Environment, Forests and Climate Change-member;</p> <p>(iii) Secretary to the Government of India to be nominated by the Central Government-member;</p> <p>(iv) two experts, to be nominated by the Central Government-members.</p>	Three Years	Chairperson- Seventy years Member- Sixty-seven years

		<p>field of environment and forests.</p> <p>(2) A person shall not be qualified for appointment as Judicial Member, unless he, -</p> <p>(a) is, or has been, or is qualified to be, a Judge of a High Court; or</p> <p>(b) has, for at least ten years, held a judicial office in the territory of India.</p> <p>(3) A person shall not be qualified for appointment as Expert Member, unless he, -</p> <p>(a) has a degree/ Post-graduation degree/ Doctorate Degree in Science and has an experience of twenty years in the relevant field including five years' practical experience in the field of environment and forests (including pollution control, hazardous substance management, environment impact assessment, climate change management, biological diversity management and forest conservation) in a reputed National level institution; or</p> <p>(b) has administrative experience of twenty years including experience of five years in dealing with environmental matters in the Central Government or a State Government or in a reputed National or State level institution.</p>	<p>(B) Search-cum-Selection Committee for the post of the Expert Member of the National Green Tribunal, -</p> <p>(i) a person to be nominated by the Central Government -chairperson;</p> <p>(ii) Secretary to the government of India, Ministry of Environment, Forests and Climate Change -member;</p> <p>(iii) Secretary to the Government of India to be nominated by the Central Government -member;</p> <p>(iv) two experts, to be nominated by the Central Government -members.</p>		
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UDAI SINGH KUMAWAT, Jt. Secy.

RAKESH SUKUL

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